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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1637/97

DATE OF ORDER : 17-02-1998.

Between :-

Smt. M. Vijaya Kumari

... Applicant
And

1. The Supdt. of Post Offices,
Nandyal Division, Nandyal,
Kurnool District, AP.

2. A.V. Narayana

3. P.V. Narayana

... Respondents

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Counsel for the Applicant : Smt. Rajani Devan

Counsel for the Respondents : Shri N.R. Devaraj, Sr. CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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Jas

... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri T.V.V.S.Murthy, for Mrs.Rajani Devan, counsel for the applicant and Sri NR Devaraj, standing counsel for the respondents.

2. The applicant challenges regular selection of Respondent No.3 for the post of Branch Postmaster, Gangavaram Branch Office. Before she challenges the selection of Respondent No.3, she should have satisfied this Bench that she is eligible for consideration for that post as she fulfills all the conditions as advertised in the notification.

3. The learned counsel for the respondents submits that the applicant has not submitted the property certificate. Standing counsel for the respondents further pointed out to us that Annexure-4 at page-8 of the OA is in the name of some Mr.Kandula Nageshwar Rao. Hence the candidature of the applicant was rejected as the property certificate is not in her name. Hence the applicant has no locus standi to challenge the selection of Respondent No.3. Counsel for the applicant submits that Mr.Kandula Nageshwar Rao is the applicant's husband but there is no indication that except ~~was~~ the oral assertion that Mr.Kandula Nageshwar Rao is applicant's husband. If the property certificate produced by the applicant is her husband's, then she should have enclosed a certificate along with the application obtaining the candid approval by the District Authorities but she failed to do so. Hence it is considered that her application is incomplete and because of that her candidature is rejected.

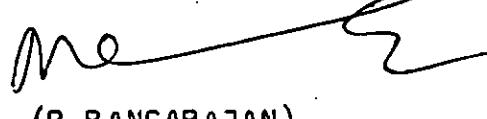
4. In view of what is stated above, we do not find any irregularity in rejecting the applicant's candidature for the post of EDBPM. When she has no loco-standi to be considered for the said post, no useful purpose will be served by challenging the selection of Respondent No.3. Hence we do not find any merits in this application. Accordingly it is dismissed at the admission stage itself. No order as to costs.



(B.S.JAI PARAMESHWAR)

Member (J)

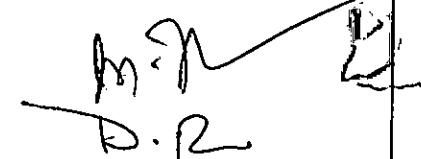
17.2.98



(R.RANGARAJAN)

Member (A)

Dated: 17th February, 1998.
Dictated in Open Court.



M.R.
D.R.

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GA.1637/97

Copy to:-

1. The Superintendent of Post Offices, Nandyal Division, Nandyal, Kurnool District., A.P.
2. One copy to Mrs. Rajani Devan, Advocate, CAT., Hyd.
3. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
4. One copy to D.R.(A), CAT., Hyd.
5. One duplicate copy.

srr

23/2/98
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 17/2/98

ORDER/JUDGMENT

M.A. /R.A./C.A. NO.

in

O.A. NO. 1637/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

